

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 151
ANSWERED ON TUESDAY, THE 8TH JULY, 2014**

INCLUSION OF SPORTS UNDER CSR ACTIVITIES

QUESTION

151. SHRI AVINASH RAI KHANNA:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the amount spent by the companies under CSR during the last three years, company-wise;
- (b) the project on which the amount is spent and the result thereof;
- (c) whether Government is planning to add sports under CSR; and
- (d) if so, by when and if not the reasons therefor?

ANSWER

THE MINISTER OF STATE IN THE
MINISTRY OF CORPORATE AFFAIRS

(SMT. NIRMALA SITHARAMAN)

(a) and (b): The provisions of Corporate Social Responsibility (CSR) under Section 135 of the Companies Act, 2013 and Rules made thereunder have come into force only recently, i.e., 01.04.2014. Details about the amount spent by the companies under CSR would be available only after the mandatory disclosures of CSR spend are made by companies, which would be due within six months after completion of financial year 2014-15.

(c) and (d): Schedule VII of the Companies Act, 2013 that indicates a list of CSR activities includes 'training to promote rural sports, nationally recognised sports, paralympic sports and Olympic sports.'
